NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA NO. 67/2017

Amrex Marketing Private Ltd.

... Petitioner

Versus.

Akal Spring Ltd. & Ors.

... Respondents

Present:

Mr. Animesh Sharma, Advocate for petitioner.

Mr. D.S. Sobti, Advocate for respondents No.1 to 4.

This CA is filed for condonation of delay in filing application under Sections 58 and 59 of the Companies Act, 2013. Notice of motion to the respondents for 17.07.2017.

Mr. D.S. Sobti, Advocate has filed Memo of Appearance for respondents No. 1 to 4 and accepts notice of motion of the application. He seeks time to file Power of Attorney with Resolution of the Company. Let the needful be done by the next date. Learned counsel for petitioner is directed to despatch copy of the application along with the petition to respondents who have been impleaded as proforma-respondents by Speed Post and file affidavit stating the compliances by attaching copy of the postal receipts and Track Report at least one week before the date fixed.

Learned counsel for respondents seeks time to file the reply. Let the reply be filed at least five days before the date fixed with copy advance to the counsel opposite.

(Justice R.P. Nagrath) Member (Judicial)

May 30, 2017 arora